

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A' : NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI AMIT SHUKLA, JUDICIAL MEMBER**

**ITA No.925/Del/2019
Assessment Year : 2015-16**

**Laxmi Devi Aggarwal,
H-3/100, 1st floor,
Sector-18, Rohini,
Delhi – 110 085
PAN : AAMPA1539Q.
(Appellant)**

**Vs. Income Tax Officer,
Ward-39(4),
New Delhi.**

(Respondent)

Appellant by : None
Respondent by : Mr. Shri Prakash Dubey, Sr. DR.

Date of hearing : **10.12.2020**
Date of pronouncement : **10.12.2020**

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2015-16 is directed against the order of learned CIT(A)-13, New Delhi dated 24th December, 2018.

2. None appeared on behalf of the assessee at the time of virtual hearing before us. The assessee, vide letter dated NIL has requested for withdrawal

of the appeal filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 10th December, 2020.

Sd/-

(AMIT SHUKLA)
JUDICIAL MEMBER

Sd/-

(G.S. PANNU)
VICE PRESIDENT

SRB.

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar